

ITEM NO.56

COURT NO.9

CORRECTED  
SECTION XI-AS U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.4251-4252/2018

(Arising out of impugned final judgment and order dated 20-09-2017 in RP No.151/2016 20-11-2015 in WA No.442/2014 passed by the High Court Of Kerala At Ernakulam)

ABDUL HAKEEM M.A. &amp; ORS.

Petitioner(s)

VERSUS

MAHATMA GANDHI UNIVERSITY &amp; ORS.

Respondent(s)

WITH

SLP(C) Nos.4255-4256/2018 (XI-A)

Date : 25-01-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MS. JUSTICE INDIRA BANERJEE

Counsel for the Parties:

Mr. R. Basant, Sr. Adv.  
Mr. C. N. Sree Kumar, AOR  
Ms. Priya Balakrishnan, Adv.  
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Mr. Shakti Singh, Adv.  
Mr. Karan Sharma, Adv.  
Mr. Arun Mewar, Adv.Mr. Krishna Kumar Singh, Adv.  
Ms. Shreyasi Kunwar, Adv.  
Mr. Piyush Dwivedi, Adv.  
Ms. Praseena Elizabeth Joseph, AORMr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for both the sides.

Judgment reserved.

Learned counsel appearing for all the parties are at liberty  
to file written submissions within seven days from today.

(MUKESH KUMAR)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER